

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH

Registration NO. O.A.600 of 1996

Dated : 4.12.1996

Shri Anuj Kumar ..... Applicant

Vs.

Union of India & Ors. .... Respondents.

Counsel for the applicant : Mr. I. D. Prasad

C O R A M

Hon'ble Mr. K. D. Saha, Member (Administrative)

Hon'ble Mr. D. Purkayastha, Member (Judicial)

O R D E R

Heard the learned counsel for the applicant.

This application has been filed against appointment of Respondent No.7 (Shri Pramod Kumar) as EDBPM, Bhadeji EDBO in Gaya Postal Division. The submission of the applicant is that he is a better candidate and he fulfills all the requirements for the post and he secured more marks (648) in the Matriculation Examination as against 637 marks secured by Respondent No.7 and in spite of this, Respondent No.7 has been appointed arbitrarily ignoring the better claim of the applicant. The applicant has submitted a representation in this matter as at Annexure-A/11 dated 2.8.1996 addressed to the Chief Post Master General (Respondent No.2) but to no effect.

2. Considering the submissions made by the learned counsel for the applicant and after going through the

averments, we are of the view that this application can be disposed of by giving a direction to the Respondent No. 2 (Chief Post Master General, Bihar Circle, Patna) to consider and dispose of the representation as at Annexure-A/11 dated 2.8.1996 by a reasoned and speaking order <sup>through</sup> after going the record. Accordingly we hereby direct the Respondent No. 2 to consider and dispose of the representation as at Annexure-A/11 dated 2.8.1996 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order alongwith a copy of the O.A., which we direct the applicant to send to the Respondent No. 2 within a month from today.

The application is disposed of accordingly.

MPS.

( D. Purkayastha )  
Member (Judicial)

( K. D. Saha ) 4.12.96  
Member (Administrative)